

- (2) The Securities Laws (Amendment) Ordinance, 2014 (No.2 of 2014) promulgated by the President on the 28th March, 2014. [Placed in Library. See No. L.T. 10/16/14]
- (3) The Telecom Regulatory Authority of India (Amendment) Ordinance, 2014 (No. 3 of 2014) promulgated by the President on the 28th May, 2014. and [Placed in Library. See No. L.T. 11/16/14]
- (4) The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 (No. 4 of 2014) promulgated by the President on the 29th May, 2014. [Placed in Library. See No. L.T. 12/16/14]

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform the Members that the Business Advisory Committee, in its meeting held on the 9th of June, 2014, has allotted twelve hours for discussion on the Motion of Thanks on the President's Address. The Committee also recommended that the House may sit up to 6.00 p.m. and beyond for the transaction of business.

RESIGNATION BY MEMBERS

MR. CHAIRMAN: I have also to inform Members that I had received letters from Shri Ishwar Singh and Prof. S.P. Singh Baghel, Members representing the States of Haryana and Uttar Pradesh respectively, resigning their seats in the Rajya Sabha. I have accepted their resignations with effect from the 4th of March and 12th of March, 2014 respectively.

I have also to inform Members that I had received letters from Shri Nandi Yellaiah and Shrimati T. Ratna Bai, Members representing the State of Andhra Pradesh, resigning their seats in the Rajya Sabha. I have accepted their resignations with effect from the 14th of March, 2014.

I have further to inform Members that I had received letters from Shri Shashi Bhusan Behera and Shri Rabinarayan Mohapatra, Members representing the State of Odisha, resigning their seats in the Rajya Sabha. I have accepted their resignations with effect from the 28th of May, 2014 and 30th of May, 2014, respectively.

10 *Re: Injustice to
deaths due to*

[RAJYA SABHA]

*Telangana and
encephalitis*

Now, the Motion of Thanks on the President's Address. Shri Mukhtar Abbas Naqvi.

**RE. INJUSTICE TO TELANGANA AND ISSUE ABOUT DEATH
OF CHILDREN DUE TO ENCEPHALITIS**

श्री मुख्तार अब्बास नकवी (उत्तर प्रदेश): धन्यवाद, सभापति महोदय ...(व्यवधान)...

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, I have to raise one issue before you relating to Telangana State. ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)...

SHRI PALVAI GOVARDHAN REDDY: Sir, seven mandals were transferred to the Andhra area. ...(Interruptions)...

SHRI JESUDASU SEELAM (Andhra Pradesh): It is not the forum to raise this issue. ...(Interruptions)...

MR. CHAIRMAN: You will get the chance to speak. ...(Interruptions)...

SHRI PALVAI GOVARDHAN REDDY: Sir, it is injustice. The Constitution does not allow this, Sir. ...(Interruptions).... Without the consent of Telangana Government, how can they transfer the same to the Andhra area, Sir? ...(Interruptions)...

MR. CHAIRMAN: We have twelve hours to discuss these issues. Please raise it when your turn comes. ...(Interruptions)...

DR. K. KESHAVA RAO (Andhra Pradesh): The point is that the Ordinance itself is full of infirmities. ...(Interruptions).... That is the objection.

MR. CHAIRMAN: Please point it out when you speak in the debate. Thank you. Yes, please, Naqvi *sahib*. That's enough. Please. ...(Interruptions)...

SHRI PALVAI GOVARDHAN REDDY: Sir, it is a very serious issue.

MR. CHAIRMAN: Please. I know, every issue is serious but take it up when your turn comes. ...(Interruptions)...

श्री मुख्तार अब्बास नकवी: धन्यवाद, सभापति महोदय ...(व्यवधान)...